

Union Home Minister visited Israel from 5th to 7th of November, 2014. During the visit, he held meetings with Hon'ble Prime Minister of Israel, Hon'ble Defence Minister of Israel and Hon'ble Minister for Public Security of Israel and discussed issues relating to bilateral security cooperation between the two countries.

- (c) No, Sir.
(d) Does not arise.

Persons killed due to naxalite violence in Maharashtra

2719. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of militants, civilians and law enforcement personnel killed in Maharashtra due to Naxalite violence since 2000; and
(b) the year-wise break-up thereof for each category?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The year-wise details of incidents of LWE violence, civilians killed, security forces killed and extremists killed during the period 2000 to 2014 (upto 08th December) in Maharashtra are given in Statement.

Statement

Year-wise details of incidents of LWE violence, civilians killed, security forces killed and extremists killed during the period 2000 to 2014 (upto 8th December) in Maharashtra.

Year	Incidents	Total Deaths	Civilians Killed	SFs Killed	Extremists Killed
1	2	3	4	5	6
2000	35	11	11	0	2
2001	34	7	6	1	1
2002	83	29	26	3	0
2003	75	31	23	8	9
2004	84	15	9	6	2
2005	94	53	29	24	3
2006	98	42	39	3	19

158	<i>Written Answers to</i>	[RAJYA SABHA]		<i>Unstarred Questions</i>	
1	2	3	4	5	6
2007	94	25	22	3	5
2008	68	22	17	5	9
2009	154	93	41	52	4
2010	94	45	35	10	3
2011	109	54	44	10	3
2012	134	41	27	14	4
2013	71	19	13	6	26
2014 (upto 8th December)	68	28	16	12	10
TOTAL	1295	515	358	157	100

Sound meters to punish noise makers in Delhi

2720. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi Police have decided to punish noise makers in religious and marriage functions by introducing sound meters;
- (b) if so, the details thereof and the reasons therefor;
- (c) the reasons that Delhi Police is not concentrating on chaos traffic conditions in Delhi instead of harassing those involved in marriage and religious functions;
- (d) whether taking action against organisers of marriages/religious function is violation of Article 14 of the Constitution; and
- (e) if so, the reasons for enforcing such harsh legislation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) Delhi Police has issued a standing order No. 363/2009 to deal with the menace of noise pollution in Delhi. Delhi police has been prosecuting the noise makers in public places including religious and marriage functions. Action taken against noise polluters (u/s 28/29/32/112/113 DP Act and 133 Cr.P.C.) during the years 2011, 2012, 2013 and 2014 (upto 30.11.2014) is as under: